

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/TT/2024

Subject : Petition for determination of Transmission Tariff from the Proposed COD to 31.3.2024 for Transmission Asset-1: 1 No. 220 kV Line Bay at Chamera Pooling Station under One No. of 220 kV Line Bay at Chamera Pooling Point for 2nd circuit stringing of 220 kV Karian-Chamera Pool line.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh Power Transmission Limited and 15 Others.

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Kaavya Madaan, Advocate, PGCIL
Ms. Aakanksha Bhola, Advocate, HPPTCL
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Respondent No. 1 (HPPTCL) prayed for a short adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request and further submitted that pursuant to the directions vide the RoP dated 19.8.2025, a compliance affidavit dated 12.9.2025 has been filed in this matter.

2. The Commission acceded to the request and accordingly adjourned the matter. In the meantime, the Petitioner is directed to furnish the following information on an affidavit, within two (2) weeks:

- a) CTUIL Certificate, as required under the fourth proviso of Regulation 27(1)(c) (i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, for approval of the COD of the transmission system.



3. The Petition will be listed for the hearing on **23.7.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

